

**GOVERNMENT OF INDIA
MICRO, SMALL AND MEDIUM ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:169
ANSWERED ON:22.11.2012
CERTIFIED KHADI
Shivanagouda Shri Shivaramagouda

Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- (a) whether Khadi is permitted to be sold only by those who got certified/recognized themselves by Khadi and Village Industries Commission (KVIC)/Khadi and Village Industries Boards (KVIB);
- (b) if so, the details thereof;
- (c) whether some private agencies/ businessmen are selling uncertified Khadi by giving rebate of 40 per cent;
- (d) if so, the details thereof;
- (e) whether action has been taken/ proposed to be taken by the Government against the guilty persons; and
- (f) if so, the details thereof and if not, the reasons therefore?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIYAPPA)

(a) to (f):Madam, Khadi and Village Industries Commission(KVIC) grants Khadi Certificate to Khadi Institutions who fulfill the prescribed conditions, and then become eligible for obtaining assistance from KVIC under its various schemes. Action in respect of sale of spurious khadi by the certified Khadi Institutions is taken by KVIC and State Khadi and Village Industries Boards(KVIBs) as per rules on a continuing basis if and when infringements come to notice. The action includes cancellation of certificate and discontinuation of assistance.

'Khadi' is defined in the KVIC Act, 1956. It is now envisaged to have a distinct identity for khadi, 'Khadi Mark', to guarantee the genuineness of khadi sold in the market.